

Repealed by Act 36 of 1957.

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THE HYDERABAD PUBLIC COMPANIES (LIMITATION OF  
DIVIDENDS) REPEALING ACT, 1951

No. XXXI OF 1951



An Act to repeal the Public Companies (Limitation of Dividends  
Regulation, 1358F of Hyderabad.

[13th May, 1951]

BE it enacted by Parliament as follows:—

1. **Short title and commencement.**—(1) This Act may be called the Hyderabad Public Companies (Limitation of Dividends) Repealing Act, 1951.

(2) It shall be deemed to have come into force on the 1st day of April, 1950.

2. **Repeal of the Public Companies (Limitation of Dividends) Regulation of Hyderabad.**—The Public Companies (Limitation of Dividends) Regulation, 1358F, made by the Military Governor of Hyderabad on the 11th day of January, 1949, is hereby repealed:

Provided that section 6 of the General Clauses Act, 1897 (X of 1897), shall apply in relation to such repeal as if the said Regulation were an enactment.

Price anna 1 or 1½d.